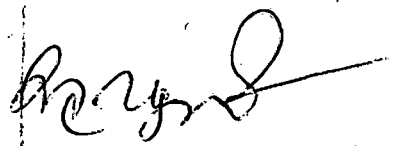


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. 108/96 199

Roop Singh, Pathore ~~Union of India~~ Versus Union of India and others

(6)

Date of Order	Order	Order
15.7.96	Mr.S.K.Jain, counsel for the applicant Mr.V.S.Gurjar, counsel for the respondents	
<i>Copy for</i> <i>V.S. Gurjar Ad</i> <i>23/7/96</i> <i>Copy issued</i> <i>to app.</i> <i>o vide</i> <i>dt 30/7/96</i> <i>30/7/96</i>	The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs.	 (RATTAN PRAKASH) MEMBER (J)